

CENTRAL ADMINISTRATIVE TRIBUNAL
(PRINCIPAL BENCH)
New Delhi

OA/TA No. 3295 OF 01

Rao Singh Rana v/s. V.O.I.

PART - I PERMANENT RECORD

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Prepared by:	Checked by:
Signature & Date :	Signature & Date :
Name :	Name :
Designation :	Designation :

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OA3295/2001

11-2-2001

OA has been disposed of with
direction by a D.B.G. Hon'ble the Chairman &
Hon'ble Sh. S.A.T. Rizvi, M.A.

By order
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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.3295/2001

Tuesday, this the 11th day of December, 2001

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

Shri Rai Singh Rana
S/O Shri Pratap Singh
R/O F-2/65, Sector 11
Rohini, Delhi

Office Address

Yoga Teacher
Govt. Co.-Ed. Middle School
Holambi Kalan
Delhi.

..Applicant

(By Advocate: Shri K.P.Gupta)

Versus

1. The State of Delhi (Govt. of National Capital Territory of Delhi)
Through
The Secretary (Education)
Govt. of National Capital Territory of Delhi, Old Secretariat, Delhi
2. The Director of Education
Directorate of Education,
Old Secretariat, Delhi
3. The Deputy Director of Education
District North West-A
Haqiqat Nagar, Delhi.
4. Smt. Shashi Saini
Principal
Govt. Girls Sr. Sec. School
Samaypur, Delhi.

..Respondents

O R D E R (ORAL)

Hon'ble Justice Ashok Agarwal:

respect of

In response to an incident which had occurred way back on 8.2.1991, disciplinary proceedings are sought to be initiated against the applicant first in the year 1991, thereafter in the years, 1992, 1997 and now by the impugned order of 15.2.2001 at Annexure A-1. All the aforesaid enquiries pertain to the very same charge which

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(2)

is in respect of the incident of 8.2.1991. Whereas applicant has already submitted his reply to the charge-sheets issued during 1991 to 1999, no steps in furtherance of the enquiries have been taken and present enquiry is sought to be reinitiated. Applicant by his representation of 28.2.2001 at Annexure A-2 has sought to impugn the aforesaid charge-sheet of 15.2.2001. No decision thereon has so far been taken. Aforesaid charge-sheet is impugned, inter alia, on grounds of the same being unduly belated. Applicant, in the circumstances, has been unduly deprived ^{of} the revision of his pay scales on account of pendency of these disciplinary proceedings. In view of the aforesaid grievance raised in the present OA as also in view of the fact that the respondents have not so far given the reply to the representation of the applicant of 28.2.2001, we find that interest of justice will be duly met by disposing of the present OA at this very stage even without issue of notices with a direction to the respondents to pass a reasoned and a speaking order disposing of the aforesaid representation by treating the present OA as an additional representation. This be done expeditiously and within a period of three months from the date of receipt of a copy of this order. Pending their decision on the aforesaid representation and for a period of two months thereafter, respondents will not take further steps in the conduct of the disciplinary proceedings in consequence of the aforesaid charge-sheet of 15.2.2001. While disposing of the aforesaid representation, respondents will take into account the contentions which have been raised by the applicant in



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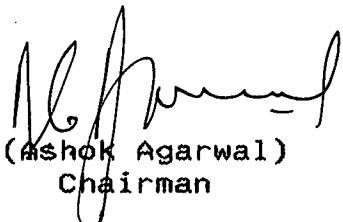
(3)

the present OA and which have been reproduced in the present order.

Present OA is disposed of in the aforesated terms.


(S.A.T. Rizvi)
Member (A)

/sunil/


(Ashok Agarwal)
Chairman